

**IN THE INCOME TAX APPELLATE TRIBUNAL  
“RAIPUR” BENCH, RAIPUR**

**BEFORE SHRI PRADIP KUMAR KEDIA, ACCOUNTANT MEMBER  
& SHRI PAWAN SINGH, JUDICIAL MEMBER**

S.No	Appeal	A.Y.	Appellant (PAN NO.)	Respondent	A.R.
1-6	ITA Nos. 58 to 63/RPR/2015	2008-09 to 2013-14	District Marketing Officer, Chhattisgarh State Co-Op. Marketing Federation Limited, Bilaspur (JBPC01839D)	ITO (TDS), Bilaspur	None
7-10	ITA Nos. 64 to 67/RPR/2015	2009-10 to 2012-13	District Marketing Officer, Chhattisgarh State Co-Op. Marketing Federation Limited, Janjgir Champa (JBPCO1892C)	ITO (TDS), Bilaspur	None

प्रत्यर्थी की ओर से/Respondent by :	Shri Sanjay Kumar, DR
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सुनवाई की तारीख / Date of Hearing	12/08/2021
घोषणा की तारीख /Date of Pronouncement	12/08/2021

**आदेश/ORDER**

**PER BENCH:**

The captioned ten appeals arise from the respective orders of the Commissioner of Income Tax (Appeals) ('CIT(A)') against different assessment years.

2. When the matters were called for hearing, the learned representative for the Revenue at the outset have submitted that the assessee has already availed VSV Scheme and therefore does not appear to pursue the said appeals owing to exercise of option for availing VSV Scheme. Reference was also made to written information in this regard dated 12.08.2021 filed by the Revenue.

Having regard to the fact pointed out, the captioned appeals required to be dismissed.

3. In the light of information made available by the Revenue at the directions of the bench, all the appeals are dismissed as withdrawn. However, in the event, the assessee fails to avail the benefit of VSV Scheme for any bonafide reasons, then the assessee concerned will be at liberty to seek restoration of original appeals for hearing before ITAT in accordance with law.

4. In the result, all captioned appeals are dismissed as withdrawn.

**This Order pronounced in Open Court on 12/08/2021**

Sd/-  
(PAWAN SINGH)  
JUDICIAL MEMBER  
Raipur: Dated 12/08/2021

Sd/-  
(PRADIP KUMAR KEDIA)  
ACCOUNTANT MEMBER

*S. K. SINHA*

*True Copy*

**आदेश की प्रतिलिपि अग्रेषित / Copy of Order Forwarded to:-**

1. राजस्व / Revenue
2. आवेदक / Assessee
3. संबंधित आयकर आयुक्त / Concerned CIT
4. आयकर आयुक्त- अपील / CIT (A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, रायपुर /  
DR, ITAT, RAIPUR
6. गार्ड फाइल / Guard file.

By order,

Sr. Private Secretary  
ITAT, Raipur (on Tour)